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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 1337/2018**
+ **ITA 1338/2018**
+ **ITA 1341/2018**

THE PR. COMMISSIONER OF INCOME TAX -5..... Appellant
Through: Mr.Ruchir Bhatia, Sr. St. Counsel

versus

JINDAL PHOTO LTD. Respondent
Through: Mr.Rohit Jain with Mr.Aniket D.
Agrawal, Advs.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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27.11.2018

CM APP No.49254/2018 in ITA 1337/2018
CM APP No.49256/2018 in ITA 1338/2018
CM APP No.49259/2018 in ITA 1341/2018

Allowed, subject to all just exceptions.

The applications stand disposed of.

CM APP No. 49255/2018 in ITA 1337/2018
CM APP No. 49257/2018 in ITA 1338/2018
CM APP No. 49260/2018 in ITA 1341/2018

Having heard the counsel, we are inclined to condone the delay in re-filing of the appeal, as counsel for the respondent-assessee has left it to the Court.



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The applications stand disposed of.

ITA 1337/2018

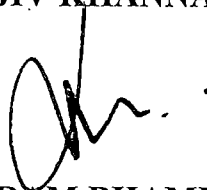
ITA 1338/2018

ITA 1341/2018

Learned counsel for the appellant -Revenue submits that the tax effect in the present appeal is below Rs. 50 lakhs. Hence, the appeal may be disposed of without examining the issue/question raised, which may be left open. Liberty may be granted to the Revenue to ask for revival in case the matter is covered by any exception.

We take the statement on record and dispose of the present appeal with liberty, as prayed for. It is clarified that we have not expressed any opinion on merits.


SANJIV KHANNA, J.


ANUP JAIRAM BHAMBHANI, J.

NOVEMBER 27, 2018
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